

PUNJAB VIDHAN SABHA

Bill No. 25-PLA-2015

**THE PUNJAB ANCIENT, HISTORICAL MONUMENTS,
ARCHAEOLOGICAL SITES AND CULTURAL HERITAGE
MAINTENANCE BOARD (SECOND AMENDMENT) BILL, 2015**

A

BILL

further to amend the Punjab Ancient, Historical Monuments, Archaeological Sites and Cultural Heritage Maintenance Board Act, 2013.

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India, as follows :—

1. (1) This Act may be called the Punjab Ancient, Historical Monuments, Archaeological Sites and Cultural Heritage Maintenance Board (Second Amendment) Act, 2015. Short title and commencement

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Ancient, Historical Monuments, Archaeological Sites and Cultural Heritage Maintenance Board Act, 2013, in section 7, for clause (b), the following clause shall be substituted, namely :— Amendment in section 7 of Punjab Act 29 of 2013.

“(b) for the construction/creation of the buildings of State/National importance, repayment of loans raised for construction/creation of the buildings of State/National importance and operation and maintenance of heritage memorial/project and Memorials;”.

STATEMENT OF OBJECTS AND REASONS

The Punjab Ancient, Historical Monuments, Archaeological Sites and Cultural Heritage Maintenance Board Bill, 2013 provides for a dedicated fund for the conservation and preservation of the protected and unprotected built heritage of the State as well as operation and maintenance and upkeep thereof and funding of constructed/to be constructed heritage memorials and operation and maintenance thereof in the State through collection of Cultural Cess. To preserve the heritage of Punjab, the Government of Punjab has proposed to construct, the various heritage memorials/projects and memorials. In future, funds will be required for the upkeep and maintenance of these heritage memorials/projects and memorials. Therefore, it is decided to substitute the sub-clause (b) of Section 7 as under :—

(b) for the construction/creation of the building of the State/National importance and re-payment of loans raised for construction/creation of the building of the State/National importance and operation, maintenance of heritage memorial/project and Memorials :

2. Hence the Bill.

SOHAN SINGH THANDAL,
Minister for Cultural Affairs,
Punjab.

FINANCIAL MEMORANDUM

The Punjab Ancient, Historical Monuments, Archaeological Sites and Cultural Heritage Maintenance Board Bill, 2013 provides for a dedicated fund for the conservation and preservation of the protected and unprotected built heritage of the State as well as operation and maintenance and upkeep thereof and funding of constructed/to be constructed heritage memorials and operation and maintenance thereof in the State through collection of Cultural Cess. To preserve the heritage of Punjab, the Government of Punjab has proposed to construct, the various heritage memorials/projects and memorials. In future, funds will be required for the upkeep and maintenance of these heritage memorials/projects and memorials. The Bill involved financial implication. Therefore, it is decided to substitute the sub-clause (b) of Section 7 as under :—

- (b) for the construction/creation of the building of the State/National importance and re-payment of loans raised for construction/creation of the building of the State/National importance and operation, maintenance of heritage memorial/project and Memorials :

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 23rd September, 2015.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 23rd September, 2015 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).